

**Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations,2016**

(Amount in ₹)

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remark, If any
		No. of claims	Amount	No. of claims	Amount of claims admitted					
1	Secured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	1	-
2	Unsecured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	2	-
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	-	-	-	-	-	-	-	3	-
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	-	-	-	-	-	-	-	4	-
5	Operational creditors (Workmen)	-	-	-	-	-	-	-	5	-
6	Operational creditors (Employees)	-	-	-	-	-	-	-	6	-
7	Operational creditors (Government Dues)	1	72,62,103	-	-	72,62,103	-	72,62,103	7	Received after completion of 90th Day from commencement of CIRP and the same in under verification
8	Operational creditors (other than Workmen and Employees and Government Dues)	1	14,30,072	1	14,30,072	-	-	-	8	Admitted on provisional basis

9	Other creditors, if any, (other than financial creditors and operational creditors)	-	-	-	-	-	-	-	9	-
Total		2	<b>86,92,175</b>		<b>14,30,072</b>	<b>72,62,103</b>		<b>72,62,103</b>		



















